

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-1-SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 50 (RE- 02)/ 2002-2007
NEW DELHI : DATED : 29/11/2002.

Attention is invited to Paragraph 2.4 of the Export and Import Policy 2002-2007, as amended and Paragraphs 4.9 and 4.10 of the Handbook of Procedures, Vol.1, 2002-2007, as amended and also to the Handbook of Procedures, Vol.2, 2002-2007, as amended from time to time.

2. In exercise of the powers conferred under Paragraph 2.4 of the Export and Import Policy 2002-2007, as amended, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures, Vol.2, 2002-2007, as amended.

3. In the statement of Standard Input Output Norms as contained in the Handbook of Procedures, Vol.2, 2002-2007, as amended, following amendment shall be made:-

1.	912	<u>Food Products</u> Sl.No.E-52	The norm covered by this entry shall be substituted by the following:-
----	-----	------------------------------------	--

Sl.No.	Export Item	Qty.	Import Item	Qty. Allowed
E52	White Sugar	1 MT	1. Raw Sugar	1.05 MT
Note : 1. Content of sucrose by weight, in dry state, in raw sugar must correspond to a polarimeter reading of less than 99.5% but not less than 98.5%.				
Note : 2. Export of White Sugar shall be permitted only after import of Raw Sugar.				

4. For other cases not covered under polarimeter range of 98.5% to 99.5% as above, exporters may file applications under para 4.7 of the Exim Policy.

5. This issues in public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE

(R. C. SAINI)
DY. DIRECTOR GENERAL OF FOREIGN TRADE
FOR DIRECTOR GENERAL OF FOREIGN TRADE